

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2019

Subject : Petition under Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in submitting the application for issuance of Renewable Energy Certificate (REC) and other appropriate direction.

Date of Hearing : 25.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : India Glycols Limited (IGL)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Shri Matrugupta Mishra, Advocate, IGL
Shri Samyak Mishra, Advocate, IGL
Shri Sailesh Chand, IGL
Shri Niraj Kumar, IGL
Shri Kailash Chand Saini, NLDC
Shri Alok Kumar Mishra, NLDC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking condonation of three days' delay in submitting the application for issuance of Renewable Energy Certificate for the month of February, 2018.
3. The representative of the Respondent, NLDC submitted that in terms of Regulation 7 of Central Electricity Regulatory Commission (Terms and Conditions of Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, the renewable energy generator is required to apply for REC to NLDC within 6 months from the month in which renewable energy was generated and injected into the grid. Admittedly, there is a delay in the present case and under the extant Regulations/Procedure, NLDC does not have power to condone any such delay.
4. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

